

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

Date of decision: 29-9-1993

Original Application No.554 of 1992

1. Smt MK Suprabha
2. Smt P Saraswathi
3. Smt P Bharathi

- Applicants

M/s K Ramakumar &
VR Ramachandran Nair

- Counsel for the
applicants

v.

1. The Union of India represented
by Secretary,
Ministry of Agriculture,
Department of Agriculture &
Co-operation, New Delhi.
2. The Director,
Directorate of Cashewnut
Development, Cochin-11.

- Respondents

Mr C Kochunni Nair, ACGSC

- Counsel for the
respondents

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
&
HON'BLE MR R RANGARAJAN, ADMINISTRATIVE MEMBER

JUDGEMENT

CHETTUR SANKARAN NAIR(3), VICE CHAIRMAN

Applicants, who are Upper Division Clerks under the second respondent, claim promotion to the post of Technical Assistants in the 50% quota for promotion. They state that the quota has not been maintained, and that there are 'backlog' vacancies. We find from Annexure-G that the Government of India had directed that:

"The promotional vacancies lost by the staff in the Directorate should be adjusted in future vacancies."

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In paragraph-4 of its reply statement, respondent No.2 also states that the decision conveyed in Annexure-G will be adhered to. Of course the second respondent has no other alternative, but to do so. Second respondent shall ascertain the vacancy position precisely and shall ascertain the backlog position and shall make appointments in the vacancies arising in future, following the prescriptions in Annexure-G faithfully,

2. Application is allowed as above. No costs.

Dated, the 29th of September, 1993.



R RANGARAJAN
ADMINISTRATIVE MEMBER


Chettur Sankaran Nair (J)
VICE CHAIRMAN

trs/30/9

List of Annexures

Annexure-G : True copy of letter No.47-6/85.CA.IV
dated 8.2.1989 regarding filling up of
posts of Technical Assistants.